GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:197 ANSWERED ON:05.08.2013 LABOUR COMMISSIONERS Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of Regional Labour Commissioners working in the country to look into the complaints received from registered trade unions in various Public Sector Undertakings, State-wise;
- (b) whether these officers are sufficient to look into the pending cases in the country; and
- (c) if not, the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): There are 33 sanctioned posts of Regional Labour Commissioners (Central) in the Central Industrial Relations Machinery (CIRM) which handles implementation of various Labour Laws and to look into the complaints received from registered trade unions of various Public Sector Undertakings etc. The state-wise distribution of the posts of Regional Labour Commissioners (Central) is indicated as Annexure (A`.
- (b): Subsequent to amendment in Industrial Disputes Act, 1947, the work-load of the Officers in the Central Industrial Relations Machinery (CIRM) has increased and there is requirement of additional Officers including Regional Labour Commissioners (Central).
- (c): The Cabinet has recently approved the 2nd Cadre Review of the Central Labour Service to create/upgrade 24 posts in Junior Administrative Grade (JAG) and 03 posts in Senior Time Scale (STS) Grade of Central Labour Service. The requirement for additional Officers in Central Industrial Relations Machinery including Regional Labour Commissioners (Central) will be met out of the increased strength of the Central Labour Service during the restructuring of the Cadre of the Central Labour Service while implementing the 2nd Cadre Review.